

13.13 hrs.

INDIAN POST OFFICE (AMEND-
MENT) BILL.

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): I beg to move for leave to introduce a Bill further to amend the Indian Post Office Act, 1898.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Post Office Act, 1898."

The motion was adopted.

SHRI C. M. STEPHEN: I introduce the Bill.

STATE BANK OF SIKKIM (ACQUI-
SITION OF SHARES) AND MISCEL-
LANEOUS PROVISIONS BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARI): On behalf of Shri Pranab Kumar Mukherjee, I beg to move or leave to introduce a Bill to provide, in the public interest, for the acquisition of certain shares of the State Bank of Sikkim for the purpose of better consolidation and extension of banking facilities in the State of Sikkim and for matters connected therewith or incidental thereto.

MR. DEPUTY SPEAKER: The question is:

"The leave be granted to introduce a Bill to provide, in the Public interest, for the acquisition of certain shares of the State Bank of Sikkim for the purpose of better consolidation and extension of banking facilities in the State of Sikkim and for matters connected therewith or incidental thereto.

The motion was adopted.

SHRI JANARDHANA POOJARI: I introduce the Bill.

MR. DEPUTY-SPEAKER: Hon. Members, Shri P. V. Narasimha Rao will make a statement regarding the Prime Minister's visit to the United States of America and Japan before we take up the Private Member's business.

13.15 hrs.

The Lok Sabha adjourned for lunch till Fifteen Minutes past Fourteen of the Clock.

The Lok Sabha reassembled, after lunch, at Eighteen Minutes past Fourteen of the Clock.

MENTAL HEALTH BILL

MOTION FOR CONCURRENCE IN RAJYA SABHA RECOMMENDATION TO JOIN IN JOINT COMMITTEE.

MR. DEPUTY SPEAKER: Now the Motion of Concurrence. Kumari Kumudben M. Joshi.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUD-BEN M. JOSHI): I beg to move:

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to consolidated and amend the law relating to the treatment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto, made in the motion adopted by Rajya Sabha at its sitting held on the 27th July, 1982 and communicated to this House on the 29th July, 1982 and do resolve that the following 20 members of Lok

Sabha be nominated to serve on the said Joint Committee namely:—

- (1) Shri M. Ankineedu
- (2) Shri Anwar Ahmed
- (3) Dr. A. U. Azmi
- (4) Shri H. N. Nanje Gowda
- (5) Shri Jaipal Singh Kashyap
- (6) Shri Lala Ram Ken
- (7) Shri Keyur Bhushan
- (8) Shri K. T. Kosalram
- (9) Shrimati Kesharbai Kshirsagar
- (10) Dr. V. Kulandaivelu
- (11) Shri K. M. Madhukar
- (12) Dr. Mahipatray M. Mehta
- (13) Shri Hiralal R. Parmar
- (14) Dr. Saradish Roy
- (15) Shrimati Kishori Sinha
- (16) Shri Manmohan Tudu
- (17) Shri Atal Bihari Vajpayee
- (18) Dr. Golam Yazdani
- (19) Shri Mohd. Yusuf
- (20) Shri B. Shankaranand."

MR. DEPUTY SPEAKER: The question is:

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the House on the Bill to consolidate and amend the law relating to the treatment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto made in the motion adopted by Rajya Sabha at its sitting held on the 27th July, 1982 and communicated to this House on the 29th July, 1982 and do resolve that the following 20 members of Lok

Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri M. Ankineedu
- (2) Shri Anwar Ahmad
- (3) Dr. A. U. Azmi
- (4) Shri H. N. Nanje Gowda
- (5) Shri Jaial Singh Kashyap
- (6) Shri Lala Ram Ken
- (7) Shri Keyur Bhushan
- (8) K. T. Kosalram
- (9) Smt. Kesharbai Kahirsagar
- (10) Dr. V. Kulandaivelu
- (11) Shri K. M. Madhukar
- (12) Dr. Mahipatray M. Mehta
- (13) Shri Haralal R. Parmar
- (14) Dr. Saradish Roy
- (15) Smt. Kishori Sinha
- (16) Shri Manomohan Tudu
- (17) Shri Atal Bihari Vajpayee
- (18) Dr. Golam Yazdani
- (19) Shri Mohd. Yusuf
- (20) Shri B. Shankaranand

The motion was adopted.

14.20 hrs.

MATTERS UNDER RULE 377

- (i) NEED FOR GOVERNMENT'S CLEARANCE FOR SETTING UP OF A NYLON-6 PROJECT IN GUJARAT.

SHRI AHMED MOHAMMED PATEL (Broach): Gujarat Industrial Investment Corporation's proposal for setting up a Nylon-6 project has been pending for clearance with the Government of India for more than ten years.

Initially the GIIC was granted a Letter of Intent in 1971 for a plant with a capacity of 2100 tonnes a year. Subsequently when the GIIC submitted FIB and CG applications, the matter was held up since the Government of India was formulating its synthetic